

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2546**

**TO BE ANSWERED ON THE 09<sup>TH</sup> JULY, 2019/ ASHADHA 18, 1941 (SAKA)**

**ILLICIT ARMS TRADE**

**†2546. SHRIMATI RANJAN BEN DHANANJAY BHATT:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether illicit arms trade is flourishing very fast in various parts of the country;**
- (b) if so, whether the Government proposes to take any concrete and effective step to curb the said trade;**
- (c) if so, the details thereof; and**
- (d) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) To (d): As per the Seventh Schedule to the Constitution of India, “Police” and “Public order” are State subjects; accordingly enforcement of the provisions of the Arms Act, 1959 is mainly the responsibility of the State Governments/UT Administrations. There are effective regulatory provisions under sections 19 to 25 of the Arms Act, 1959 which empower the law enforcement agencies to take requisite action to curb illicit trade of firearms and take action against the offenders. Government have issued a detailed advisory on 1.03.2019, to all State Governments/UT Administrations for taking effective enforcement measures to check illicit arms and other violations of the Arms Act.**